

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 477/MP/2020**

- Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in directing the Petitioners to submit a fresh Bank Guarantee upon grant of Stage-II Connectivity against the Letter of Award dated 17.6.2019 issued by Solar Energy Corporation of India for development of 300 MW ISTS connected Wind Power Project in the State of Karnataka instead of utilising the Bank Guarantee bearing No. 002BG01190330001 for an amount of Rs. 5,00,00,000/- already furnished by the Petitioners pursuant to the revoked Stage-II Connectivity dated 7.1.2019.
- Petitioners : 1. Renew Power Private Limited (ReNew)  
2. Auxo Solar Energy Private Limited  
3. Ostro Energy Private Limited  
4. Ostro Kannada Power Private Limited
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.
- Date of Hearing : 23.6.2020
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member
- Parties present : Ms. Mazag Andrabi, Advocate, ReNew  
Shri Amit Kumar, ReNew

**Record of Proceedings**

The matter was listed for hearing through video conferencing.

2. Learned counsel for the Petitioners submitted that the instant Petition has been filed, *inter-alia*, seeking direction to the Respondent No.1, Power Grid Corporation of India Limited (PGCIL) to (i) release Bank Guarantee (BG) of Rs. 5 crore furnished by the Petitioner No.1 under Clause 1.0 (a) of the Transmission Agreement for Connectivity dated 28.2.2019, or (ii) utilise the said BG against the fresh Transmission Agreement that will be executed by the Petitioners after grant of Stage-II Connectivity against Letter of Award (LoA) dated 17.6.2019 issued by Solar Energy Corporation of India Limited (SECI). Learned counsel requested to issue notice to the Respondents.
3. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and directed to issue notice to the Respondents.



4. The Commission directed the Petitioners to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply by 16.7.2020 with advance copy to the Petitioners who may file their rejoinder, if any, by 31.7.2020. The due date of filing of reply and rejoinder should be strictly complied with.

5. Learned counsel for the Petitioners further prayed to direct PGCIL not to take any coercive action against the Petitioners in respect of BG already furnished and not to insist upon a fresh BG for new Transmission Agreement to be signed based on SECI's LoA pending adjudication of the case. Considering the request of learned counsel, the Commission directed PGCIL not to take any coercive measure against the Petitioners in respect of the BG already furnished till the next date of hearing. The Petitioners were directed to keep the said BG valid accordingly. The Commission further clarified that in respect of a fresh BG for the new Transmission Agreement, the Petitioners are required to comply with the Commission's applicable Regulations/Detailed Procedure framed thereunder and cannot be linked to the existing BG.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

